

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.218 – IA/111(AHM)2023 in Cont.P/01(AHM)2023 in IA 419 of 2017
ITEM No.219 – Cont.P/01(AHM)2023 in IA 419 of 2017
ITEM No.220 – IA/117(AHM)2023
ITEM No.221 – IA/252(AHM)2023
ITEM No.222 – IA/305(AHM)2023
ITEM No.223 – IA/284(AHM)2023
ITEM No.224 – IA/1282(AHM)2023
ITEM No.225 – IA/1283(AHM)2023
ITEM No.226 – IA/1352(AHM)2023
ITEM No.227 – IA/1388(AHM)2023
ITEM No.228 – Cont.P/18(AHM)2023
ITEM No.229 – Cont.P/16(AHM)2023
ITEM No.230 – Cont.P/17(AHM)2023
ITEM No.231 – IA/1386(AHM)2023 in IA/1282(AHM)2023
ITEM No.232 – IA/1387(AHM)2023 in IA/1283(AHM)2023
ITEM No.233 – Cont.P/5(AHM)2024
ITEM No.234 – Cont.P/6(AHM)2024 in IA 419 of 2017
ITEM No.235 – IA/301(AHM)2024
ITEM No.236 – IA 54 of 2023
in
CP(IB) 40 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Essar Steels Ltd

.....Applicant

.....Respondent

Order delivered on: 23/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Deepak Khosla, Adv. a,w Mr. Rohan Nandy, Adv.
For SMAIT : Mr. Monaal Davawala, Adv.
For the SBI & IDBI : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Shalin Jani,
ICICI & Edelweiss : Ms. Swati Vyas, Adv., Ms. Aaksha Sajjani, Mr. Parth
Gokhle, Adv.,& Ms. Moulshree, Adv. I/b.
For the Arcelor Mittal : Mr. Mihir Thakore, Sr. Adv. a/w. Mr. Nirag Pathak, Adv.
: Ms. Ruby Singh, Adv. Ms. Manisha Narsinghani, Adv.
: Mr. Vishal Gehrana, Adv. Mr. Varun Khanna, Adv.
Mr. Aakriti Vohra, Adv. & Mr. Raheel Patel, Adv.

ORDER

Sr. N.218 to 223

IA/111(AHM)2023 in Cont.P/01(AHM)2023 in IA 419 of 2017, Cont.P/01(AHM)2023 in IA 419 of 2017, IA/117(AHM)2023, IA/252(AHM)2023, IA/305(AHM)2023, & IA/284(AHM)2023 IA/1282(AHM)2023, IA/1283(AHM)2023, IA/1352(AHM)2023, IA/1388(AHM)2023, Cont.P/18(AHM)2023, Cont.P/16(AHM)2023, Cont.P/17(AHM)2023, IA/1386(AHM)2023 in IA/1282(AHM)2023, IA/1387(AHM)2023 in IA/1283(AHM)2023, Cont.P/5(AHM)2024, Cont.P/6(AHM)2024 in IA 419 of 2017, IA/301(AHM)2024 & IA 54 of 2023

In IA 347 of 2024, the following order is passed on 20.3.2024.

- 1. IA No.347 of 2024 is rejected.*
- 2. Till the project for online recording of proceedings is taken up by the administrative side we will not hear any of applicants matters and it is listed for further hearing Sine die as per his prayer.*

In view of this order, all these matters are kept sine-die. If the applicant wishes to take the matter, he can move necessary application.

Later on, as per order passed in IA 624 of 2024, all these matters are recused by this Bench.

-Sd-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE
MEMBER (JUDICIAL)**